NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1316/(MAH)/2017 Ivn.P. No.18,19,20,22,23,24/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

SIGNATURE

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.09.2017

State Bank Of India

Orbit Corporation Ltd.

DESIGNATION

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

NAME S. No. 1. K.V. SHAHI, ADV. INU. 18, 19,20. JASha 2. A. SHARHA, ADV INV. 16, 19,20 JASha 3 ilby Krairan and Krairan

3. Satyan Vaishnan, A. Grean Intervenors Armaan and Neyen Mukherjee Padna Bhatt Genal i/b M/s N. N. Vaishnawa & Co. & Ors.

4. Adv. Ankit Lohia & Adv. Archan Shah for Corporate Debtors ofb

Rajoni Associates.

Ms Typhi S-squay ill Adu. an Pandit Aur creditors (Kentimers - 5037.)

6. Adu Deepalikharei/b Wiralkar M.G. Intervences

(P.T.O.)

NAME OF THE PARTIES:

V/s.

Mr. Ayuch Bagla CEO Bank a w Adv Sharath Pai Advocate for Paradigm Finance Appl No. 22423 Associati r) Mr Ruthras. Shahloazkas. for Raval Shaht co. Proposed Intervenous. e) Mr. Shyam Kapadia afu M. Rohan Agraval ilb Devanshu ? Desai in Appr No. 24/2017 of Sulvienor Mr J. S. Salvja - Advocati for Intervener Mr. Prashaut H. Paraby 1600 in Milli No - 1 2017 filed on 18/9/17 in Ortil luand project at Lower Harel MM. Joshi Marg. Mumost 200-013 is) Mr Akosh S. Achenge. Advocate in Appn N = 24/17

in Osbit Grand Project.

Jor Lie Horrig Fibra Hed. (Second Creditor)

Contd- .. - 3)

COMMON ORDER

Ivn. P. No. 18,19,20,22, 23,24/2017 in C.P.No.1316/I&BC/NCLT/MB/MAH/2017 T.C.P. No. 474/I&BC/MB/MAH/2017

- 1. The Learned Counsel of both the sides are present.
- The Learned Representative from the side of the State Bank of India is present and stated that matter is sub-judice and to be heard today before the Hon'ble High Court, which revolves over the issue of "Settlement" of claims of the Flat Owners, other class of Investors and Tenants.
- From the side of the Respondent debtor the Learned Counsel has affirmed that Matter is to be heard today itself by the Hon'ble High Court.
- 4. Number of Interveners are present and duly represented by their Learned Counsel. They have stated that before taking final decision on "Admission" of the Insolvency Professional, their claim also be heard and decided as per Law.
- 5. All the Interveners as per Law are required to give the copies to be filed in Court to the Respondent/debtor. The Learned Counsel undertakes to serve the copies on the following Address:-
 - "Mr. Rajani & Associates, Krishna Chambers, 59, New Marine Lines, Churchgate, Mumbai-400 020.
- 6. Under the circumstances an Order is awaited of the Hon'ble High Court, hence in the best interest of all the parties matter is adjourned to **26.09.2017**.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 21.09.2017 Sd/-

M.K. Shrawat Member (Judicial)

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